



2026:DHC:3703



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 30.04.2026

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CONT.CAS(C) 751/2026 and CM APPL.28741/2026

SHRI MADAN LAL & ORS.Petitioners

Through: Mr. Kali Charan, Adv.

versus

MR RAJEEV VERMA (IAS), CHIEF SECRETARY, GOVT. OF
NCT OF DELHI AND ANR.RespondentsThrough: Mr. Kapil Dutta and Mr. Sandeep
Kumar, Advs. for MCD.**CORAM:****HON'BLE MR. JUSTICE SACHIN DATTA****SACHIN DATTA, J. (ORAL)**

1. Issue notice.
2. Learned counsel, as aforesaid, accepts notice on behalf of the Municipal Corporation of Delhi (MCD). He submits that the directions contained in the order dated 27.01.2026 in W.P.(C) 1067/2026 shall be scrupulously complied with.
3. It is submitted that, so far, MCD has only carried out a survey of the concerned property / area along with the concerned SDM, and no demolition action has been taken. It is assured and undertaken that, if any demolition action is to be undertaken, the same shall be preceded by adherence to appropriate procedural safeguards and directions of the Supreme Court as contained in *In Re: Directions in the matter of demolition of structures*, 2024 SCC OnLine SC 3291.



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4. The said statement is taken on record. In view thereof, no further orders are required to be passed in the present petition.
5. The same is accordingly, disposed of.

APRIL 30, 2026/cl

SACHIN DATTA, J